

Central Administrative Tribunal  
Principal Bench: New Delhi

2M

CP 349/97 in OA 1378/95

New Delhi, this the 19th day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri S.P. Biswas, Member (A)

R.C. Sharma (DI/587)  
s/o Shri Sagli Ram,  
R/o I-346, Sarojini Nagar,  
New Delhi. ....petitioner

(By Advocate: Shri Shyam Babu)

Versus

1. Shri P.V. Jaikishan,  
Chief Secretary,  
Govt. of N.C.T. of Delhi,  
5, Sham Nath Marg,  
Delhi.
2. Shri T.R. Kakkar,  
Commissioner of Police, Delhi  
I.P. Estate,  
New Delhi.
3. Shri V.N. Singh,  
Sr. Additional Commissioner of Police(Admn)  
I.P. Estate,  
New Delhi. ....Respondents

(By Advocate: Shri Vijay Pandita)

O R D E R (ORAL)

Dr. Jose P. Verghese, Vice-Chairman (J)-

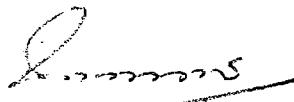
The counsel for the respondents upon instructions from the Deputy Secretary (Home) submits that the promotion to the rank of A.C.P. is being considered w.e.f. 10.10.1994 and no order has been passed so far due to the fact that the matter is pending before the Hon'ble Supreme Court. It was also noticed that the said application is also pending.

On the other hand counsel for the petitioner submits that there will be great inconvenience if no order is passed before his superannuation i.e. 31.1.1998. In

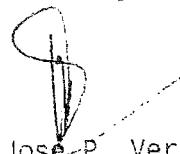
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the circumstances, the respondents have no objection to pass appropriate orders in the second week of January, 1998 subject to the orders to be passed by the Hon'ble Supreme Court. It is also understood that in case no hearing takes place before 31.1.1998, appropriate orders in this regard shall be passed provisionally subject to further orders of the Hon'ble Supreme Court.

With this, these contempt of courts proceedings are dropped and notices discharged.



(S.P. Biswas)  
Member (A)



(Dr. Jose P. Verghese)  
Vice-Chairman (J)

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